

ITEM NO.8

REGISTRAR COURT. 1

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. H. SHASHIDHARA SHETTY

Petition(s) for Special Leave to Appeal (C) No(s). 5383/2015

RAJENDRA PRASAD MISHRA & ORS.

Petitioner(s)

VERSUS

BRIJENDRA . & ORS.

Respondent(s)

IA No. 249503/2023 - APPLICATION FOR SUBSTITUTION
IA No. 249504/2023 - CONDONATION OF DELAY IN FILING SUBSTITUTION
APPLN.
IA No. 249505/2023 - SETTING ASIDE AN ABATEMENT)

Date : 19-02-2024 These matters were called on for hearing today.

For Petitioner(s)

Ms. Megha Gaur, Adv.
Mr. Parmanand Gaur, AOR

For Respondent(s)

Mr. Pawanshree Agrawal, AOR
Ms. Shubhangi Negi, Adv.

Mr. Jinendra Jain, AOR

UPON hearing the counsel the Court made the following
O R D E R

Respondent no.1 has already filed counter affidavit.

Service is complete on respondent nos. 2 to 9 but none has
entered appearance.

Opportunity to respondent nos. 10 to 14 to file counter
affidavit has already been declined.

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As per office report, service is not complete on respondent nos.10.1 to 10.3. However, Ld. Counsel, Mr Vibhanshu appearing on behalf Mr Himanshu Mehra, Advocate-on-record undertakes to appear on behalf of the said respondents and submits that he will be filing vakalatnama during the course of the day. Be filed. Ld. Counsel further submits that he does not wish to file counter affidavit. Submission is taken on record. If vakalatnama is filed, Registry to process the matter for listing before the Hon'ble Judge in Chambers for necessary directions.

H. SHASHIDHARA SHETTY
Registrar